

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.612 of 2011

(Arising out of Order-in-Original No.16/COMMISSIONER/CE/KOL-V/ADJN/2011 dated 30.03.2011 passed by Commissioner of Central Excise, Kolkata-V.)

M/s. Marsons Limited

(B.B.T. Road, Chakmir, Mahashtala, 24 Pgs(South), Kolkata-700141.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata.)

WITH

(i) Excise Appeal No.613 of 2011 (Shri Manoj Banka [Director] v. Commissioner of Central Excise, Kolkata-V); (ii) Excise Appeal No.614 of 2011 (Shri A.Kotia v. Commissioner of Central Excise, Kolkata-V); (iii) Excise Appeal No.615 of 2011 (Smt. Charu Kotia v. Commissioner of Central Excise, Kolkata-V); (iv) Excise Appeal No.616 of 2011 (Shri Peejush Jain v. Commissioner of Central Excise, Kolkata-V); (v) Excise Appeal No.617 of 2011 (Shri M.C. Jain [Ex-Chairman] v. Commissioner of Central Excise, Kolkata-V); (vi) Excise Appeal No.618 of 2011 (Shri P.R. Dutta v. Commissioner of Central Excise, Kolkata-V); (vii) Excise Appeal No.619 of 2011 (Shri G.C. Kotia v. Commissioner of Central Excise, Kolkata-V); (viii) Excise Appeal No.620 of 2011 (Shri V.M. Swami v. Commissioner of Central Excise, Kolkata-V); (ix) Excise Appeal No.621 of 2011 (Shri Pravin Jain v. Commissioner of Central Excise, Kolkata-V); (x) Excise Appeal No.623 of 2011 (Shri Nikhilesh Kotia v. Commissioner of Central Excise, Kolkata-V);

(Arising out of Order-in-Original No.16/COMMISSIONER/CE/KOL-V/ADJN/2011 dated 30.03.2011 passed by Commissioner of Central Excise, Kolkata-V.)

APPEARANCE

Shri K.M. Roy, Chartered Accountant for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

FINAL ORDER NO. 76476-76486/2023

DATE OF HEARING : 28 August 2023

DATE OF DECISION : 28 August 2023

Per : ASHOK JINDAL :

Today, when the matter was called, Ld.Counsel on behalf of the assessee/appellants submitted that the assessee has gone to NCLT and as per order dated 25.01.2022 resolution plan has been approved by NCLT, therefore, the appeals filed by the appellants have become infructuous.

2. In view of this, we dismiss the appeals as infructuous.

(Dictated and pronounced in the open Court.)

Sd/

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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